

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
Srinagar/Jammu  
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Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of Jammu and Kashmir-Appointment of Officer In charge (OIC) Litigation

**GOVERNMENT ORDER NO:- 299 -JK (LD) of 2025**

**DATED: - 07- 01 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Police /Home Department as mentioned in annexure to this Government Order as Officer In charge Litigation (OIC) for the cases indicated against each including contempt petition, if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal or any other forum

The terms and conditions of appointment of the OIC's shall be governed by the provisions of Government Order No.1673-JK (LD) of 2021 dated 24.03.2021.

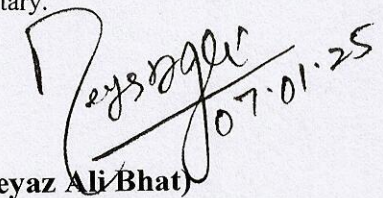

**By order of Government of Jammu and Kashmir.**

**Sd/-**  
**(Achal Sethi)**  
Secretary to Government  
Dated: 07.01.2025

No:-LAW-OIC/01/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
3. Joint Secretary(J&K), Ministry of Home Affairs, Government of India.
4. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
5. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
6. Principal Secretary to Government, Home Department,
7. Director Litigation, Srinagar/ Jammu.
8. Assistant Law Officer concerned
9. Officer In Charge Litigation (OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
**(Reyaz Ali Bhat)**  
Assistant Legal Remembrancer  


**Annexure to the Government Order No.299 -JK (LD) of 2025 dated 07.01.2025**

<b>S No.</b>	<b>Title of the Case</b>	<b>OIC</b>
<b>1</b>	WP(C) No. 3049/2024 titled Dinesh Singh Chib and others Vs Union Territory J&K and Others.	<b>Mr. Monish Kumar (Under Secretary to the Government, Home Department)</b>
<b>2</b>	OA No. 278/2024 titled Ranbir Singh VS UT of J&K and others	<b>Sh. Nisar Ahmad Shah, Dy. SP(S) Dy. SP(Pers), PHQ.</b>
<b>3</b>	OA No. 1469/2024 titled Umesh Sharma and others Vs Union Territory J&K and others	<b>Mr. Monish Kumar Under Secretary, Home Department</b>
<b>4</b>	B.A No. 15/2024 titled 'Mangal Ram Vs UT of J&K ' arising out of Criminal Case registered vide FIR No. 08/2019 of Police Station Banihal for the offences punishable u/s 8/15 NDPS Act, 1985.	<b>Manjeet Singh, JKPS, SDPO Banihal,</b>
<b>5</b>	'State of J&K (now Union Territory) through SHO P/s Domana Vs Abhilash Singh', arising out of FIR No. 364/2015 P/s Domana offences under Section 376/363/109 RPC.	<b>Sh. Mudasir Hussain, SDPO Domana</b>
<b>6</b>	State V/s Ramalu for the commission of offence under sections 376 RPC and 4 of POCSO Act in FIR No.199/2018 of police station, Katra.	<b>Sh. Surinder Singh, SDPO Katra</b>
<b>7</b>	B.A No. 83/2024 titled 'Mohd Kareem Sheikh Vs UT of J&K ' arising out of Criminal Case registered vide FIR No. 91/2019 of P/S Ramban for the offences punishable u/s 8/20 NDPS Act, 1985.	<b>Shri Om Prakash, Dy. SP Hqrs Ramban.</b>
<b>8</b>	State through Police Station, R.S Pura Vs Shamsher Singh & Ors' arising out FIR No. 196/2022 Police Station, R S Pura.	<b>Sh. Nikhil Gogna JKPS, SDPO R. S. Pura.</b>
<b>9</b>	FIR No. 90/2019 U/S 8/20 NDPS Act of PS Ramban titled Mohd. Qasim V/s U.T of J&K.	<b>Shri Om Prakash, Dy. SP Hqrs Ramban.</b>
<b>10</b>	FIR No. 247/2023 U/S 8/15/29 NDPS Act of PS Banihal titled U.T of J&K V/s Kuldeep Singh.	<b>Manjeet Singh, JKPS, SDPO Banihal.</b>

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*Prakash*